

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5485
ANSWERED ON:06.09.2011
NON-FREE ZONE FOR EMPLOYMENT
Rao Shri Sambasiva Rayapati

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has urged the Government of Andhra Pradesh to pass fresh resolution in the Assembly to delete Clause
- (f) of para 14 of the 1975 Presidential Order to make Hyderabad a non-free-zone for purposes of employment;
- (b) if so, the details thereof; and
- (c) the follow-up action taken by the Government of Andhra Pradesh in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (c): A resolution was passed by the Government of Andhra Pradesh on 18.3.2010 for deletion of clause (f) para 14 of the Andhra Pradesh Public employment (Organisation of Local Cadres & Regulation of Direct Recruitment) Order, 1975. Later, the Government of Andhra Pradesh was advised to reiterate the resolution earlier passed by the Legislative Assembly of Andhra Pradesh. However, on being informed by the government of Andhra Pradesh that the same legislative Assembly is continuing now and the said resolution is still effective, the Government of India processed the matter and obtained the approval of the President of India deleting clause (f) of para 14 of the Presidential Order, 1975. A notification to this effect was issued on 12.8.2011.